

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-671/ND/2020**

**IN THE MATTER OF:
Mr. Saurav Keshan**

...PETITIONER

Vs.

M/s. Katalist Viewpaper Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 08.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Respondent/Corporate-debtor :Mr. Shantanu Chaturvedi,
Advocate.
For the Resolution Professional :Mr. S.P. Singh Chawla, Advocate
and Mr. Pankaj Singhal, IRP.**

ORDER

IA No. 1159 of 2021.

The Form 2 has been submitted by IRP and the same is taken on record.

IA No. 1144 of 2021.

This is an application filed by IRP on behalf of Applicant/Operational-creditor under Section 12A of the Insolvency and Bankruptcy Code, 2016 read with Regulation 30A of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 seeking discharge of the Corporate-debtor and disposal/withdrawal of the CIRP Proceedings on the agreed consent terms under settlement agreement dated **25.02.2021**.

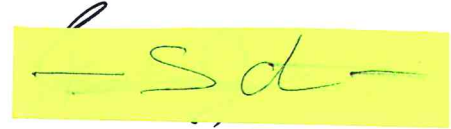
(Meenu)



Having heard the submissions and having noted the contents of the application the CP (IB-671(ND)/2020) is **dismissed as withdrawn** and the Corporate-debtor is relieved from the clutches of CIRP Proceedings initiated against the Corporate-debtor. The case papers may be sent to record room.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Meenu)